NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.76/Chd/2016

Date: 23.02.2017

Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial)

Hon'ble Deepa Krishan, Member(Technical)

In the matter of M/s J.D.Realtors Ltd.

Present:

None.

ORDER

R.P.Nagrath J., Member(Judicial) (Oral):

Ms. Poornima, stated to be the Accountant of the petitioner-

company has put in appearance on behalf of the company but she does not

have any instruction/authority to represent the company. As per office report

email from Ms. Kajal Rai, Practising Company Secretary has been received

requesting for adjournment which is not proper presentation and thus not

entertained. On the previous date we passed directions for making following

compliances:-

"To file a fresh affidavit with regard to some clarifications and it

was also directed that the audited balance sheets for the last three

years i.e. ending 31.03.2014, 31.03.2015 and 31.03.2016 were to

be attached with the affidavit. Affidavit of compliance along with

documents was to be filed at least three days before the date

fixed."

The instant petition is dismissed for non-compliances as well as

( Dupa for non-appearance of any authorised representative on behalf of the petitioner. This of course is without prejudice to the rights of petitioner to file fresh petition on the same cause of action.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member (Technical)

February 23, 2017